

(iv) Interest Subsidy.

(v) Special facilities for import of raw materials.

(vi) Rural Industries Projects Programme.

(vii) Rural Artisans Programme.

(viii) Seed/Margin Money Assistance.

(ix) District Industries Centre.

**Allotment of Scooters to Shareholders by M/s. Maharashtra Scooters**

6855. SHRI BHEEKHABHAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether the shareholders of M/s. Maharashtra Scooters were given scooters on priority basis;

(b) if so, what is the number of shareholders whom scooters were given;

(c) what is the number of shareholders who have not taken the scooters so far; and

(d) what is the criteria to allot the scooters on priority basis to the employees of the company?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) M/s. Maharashtra Scooters have reported that there was a scheme under which initial shareholders were allotted scooters on priority.

(b) Twelve thousand.

(c) Fifty-three.

(d) According to the manufacturers, the employee has to be a confirmed employee with minimum continuous service of three years and on a basic salary of Rs. 500/- and above to be considered for priority allotment.

**Fixation of cadre strength of IAS and IPS in States**

6856. SHRI NITYANANDA MISRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the cadre strength of IAS and IPS officers in each State and Union Territory at present;

(b) what are the recommendations of the Administrative Reforms Commission regarding the fixation of cadre strength for each State;

(c) whether the present cadre strength in each State conforms to the recommendations made by the Administrative Reforms Commission; and

(d) if not, what remedial measure Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Information is given in the attached statement.

(b) to (d). Information is given in the statement laid on the Table of the House. (Placed in Library. See No. LT-2332/81).

## Statement

Number of IAS and IPS Officers as on 1-1-1981 Cadre-wise

Sl. No.	Name of Cadre	I.A.S.		I.P.S.	
		Authorised Cadre Strength	No. of officers in position	Authorised Cadre Strength	No. of officers in position.
1	2	3	4	5	6
1	Andhra Pradesh . . . . .	305	263	150	131
2	Assam-Maghalaya . . . . .	170	148	98	85
3	Bihar . . . . .	358	297	176	156
4	Gujarat . . . . .	224	175	102	84
5	Haryana . . . . .	177	136	70	67
6	Himachal Pradesh . . . . .	110	89	54	47
7	Jammu & Kashmir . . . . .	107	86	49	43
8	Karnataka . . . . .	227	203	110	88
9	Kerala . . . . .	159	129	91	75
10	Madhya Pradesh . . . . .	331	331	219	209
11	Maharashtra . . . . .	291	287	178	148
12	Manipur-Tripura . . . . .	126	82	72	47
13	Nagaland . . . . .	48	42	There is no Cadre	IPS
14	Orissa . . . . .	192	186	104	100
15	Punjab . . . . .	160	154	110	87
16	Rajasthan . . . . .	245	189	122	97
17	Sikkim . . . . .	41	26	14	9
18	Tamil Nadu . . . . .	292	248	130	107
19	Union Territories . . . . .	183	158	93	83
20	Uttar Pradesh . . . . .	542	428	350	316
21	West Bengal . . . . .	311	243	219	182
	<b>TOTAL</b> . . . . .	<b>4599</b>	<b>3880</b>	<b>2511</b>	<b>2161</b>
	Candidates appointed on the basis of 1979 Examination not yet finally allotted to States . . . . .	--	124	--	48
	<b>GRAND TOTAL</b> . . . . .	<b>4599</b>	<b>4004</b>	<b>2511</b>	<b>2209</b>